

**Drinking Water in Mandala Tribal District of
Madhya Pradesh**

3102. SHRI FAGGAN SINGH KULASTE: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the Mandala tribal district of Madhya Pradesh has been declared fluoride affected during the last two years, if not, the reasons therefor;

(b) whether the number of affected villages are over 400 and action taken by the Central Government to make pure drinking water available to affected villages so far;

(c) whether funds are made available to them;

(d) whether funds have been utilised for making pure drinking water available to all affected villages; and

(e) if not, the time by which pure drinking water is likely to be made available to affected villages?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL): (a) to (d) Water supply is a State subject, and the States are to design water supply systems suited to the State. However, Government of India support the efforts of the State Governments both technically and financially through the Accelerated Rural Water Supply Programme (ARWSP), Government of Madhya Pradesh has carried out water quality testing of all the drinking water sources in the district of Mandala and have identified 335 villages which have excess fluoride in the drinking water sources. The Government of India had approved as part of the submissions to control fluorosis, a fluorosis control project, to be implemented in two Phases for Mandala district covering all the 335 fluoride affected villages. An amount of Rs. 594.42 lakh has also been released. The project is under implementation and the State Government has reported an expenditure of Rs. 566.19 lakh upto December, 1998. Powers to sanction such projects have since been delegated to the States.

(e) Question does not arise.

Killing of Foreign Tourists

3103. SHRI SUSHIL CHANDRA VARMA:
SHRI A.C. JOS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of foreign visitors have been found murdered, raped and assaulted in various States including Himachal Pradesh, Delhi and other places of the country during the last three years;

(b) if so, the details thereof, State-wise and year-wise;

(c) whether any compensation is granted to the families of the deceased by the Government;

(d) if so, the amount thereof;

(e) whether this has given wrong signal to the World and people from other foreign countries have stopped visiting India;

(f) if so, whether this Ministry has issued any directions to the States so that the foreign tourists are not attacked any more in the country; and

(g) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (g) The information is being collected and will be laid on the Table of the House.

Law and Order in Bihar

3104. SHRI BRAJ MOHAN RAM:
SHRI TARIQ ANWAR:
SHRI HARIKEWAL PRASAD:
SHRI A.C. JOS:
SHRI D.B. ROY:
SHRI VILAS MUTTEMWAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether rule of law is prevailing in Bihar;

(b) if not, the reasons therefor;

(c) the details of crimes occurred in Bihar during each of the last three years till date, crime-wise;

(d) the number of cases solved and the number of persons arrested/punished during the said period; and

(e) the steps taken by the Union Government for maintaining law and order situation after imposition of President's Rule in Bihar?